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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


Co. Appeal No. 135/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.06.2018**

Name of the Company: Rahulkumar Ranjit Parmar
(Honest Health and Research Pvt Ltd)
V/s.
ROC, Gujarat.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Haresh K. Kapuriya	PCS		
2.				

ORDER

PCS Mr. Haresh Kapuriya is present for the Appellant. None for the ROC.

The proof of service of notice of date of hearing on the ROC is filed.

The representation of the ROC is received.

The Registry is directed to issue a fresh notice to the jurisdictional Commissioner of the Income Tax department/ Authorities through its Nodal Officer/Office in respect of the present appeal in order to invite their response. The Appellant is also directed to take steps upon the Income Tax Department/ Authorities to invite their response and to file proof of service.

List the matter on 25.06.2018.


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 6th day of June, 2018.